

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cr.M.P. No. 2189 of 2020**

Sumati Kachhap

..... Petitioner

**Versus**

The State of Jharkhand & Anr.

..... Opp. Parties

-----  
**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**  
 -----

For the Petitioner	: Mr. Sanjeev Thakur, Advocate
For the State	: Mr. P.C. Sinha, Advocate
For the O.P. No. 2	: Mr. Sunil Kumar, Advocate

**06/Dated: 07/09/2021**

This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Sunil Kumar, learned counsel for the O.P. No. 2 seeks two weeks' time for taking instruction with regard to the points raised by Mr. Sanjeev Thakur, learned counsel for the petitioner so far section 138 N.I. Act is concerned.

Time, as prayed for, is allowed.

Post the matter on 05.10.2021.

Interim order dated 28.01.2021 shall remain in force till the next date.

**(Sanjay Kumar Dwivedi, J.)**